CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

Original Application No. 99/2004

Date of order: 08.05.2008

HON'BLE MR. B.V. RAO, JUDICIAL MEMBER. HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.

Lal Singh S/o Shri Banney Singh, Resident of House No. 212, Sector-11, Chopasani Housing Board, Jodhpur.

...Applicant.

Shri Gajendra Sharma, proxy counsel for Shri Vinod Purohit, counsel for applicant.

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VERSUS

- Union of India through Secretary, Ministry of Human Resources and Development (HRD), Shastri Bhawan, New Delhi.
- 2. The Additional Secretary, Ministry of HRD cum Vice Chairman, Kendriya Vidhyalaya Sangathan, Department of Education, Shastri Bhawan, New Delhi.
- 3. Commissioner, K.V.S. (H.Q.), 18, Institutional Area, Saheed Jeet Singh Marg, New Delhi.
- 4. The Deputy Commissioner (Admn.) K.V.S. (H.Q.), 18, Institutional Area, Saheed Jeet Singh Marg, New Delhi.

...Respondents.

ORDER Per Mr. B.V. Rao, Member (J)

Heard learned proxy counsel for Shri Vinod Purohit, counsel for the applicant.

In view of the facts and circumstances of this O.A. No. 99/2004, after hearing the learned proxy counsel for Shri Vinod Purohit, counsel for the applicant, we direct the Respondent No. 3 / The Commissioner, K.V.S. (H.Q.), 18, Institutional Area,

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Saheed Jeet Singh Marg, New Delhi to consider the claim of the applicant by treating this O.A. as representation and dispose the same within a period of three months from the date of receipt of copy of this order, by passing a reasoned and speaking order and communicate the decision to the applicant within a period of fifteen days, thereafter.

Accordingly, this O. A. No. 99/2004 is disposed of.

No order as to costs.

[R.R. Bhandari] Member (A) [B.V. Rao] Member (J)

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